COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NO. 821 OF 2017 IN APPEAL NO. 131 OF 2015 & IA NOS. 311 OF 2017, 335 OF 2016 & 822 OF 2017

Dated: 11th October, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Taxus Infrastructure & Power Projects Pvt. Ltd. ... Appellant(s)

Vs.

Gujarat Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Sachin Datta, Sr. Adv.

Counsel for the Respondent(s) : Mr. M. G. Ramachandran

Ms. Anushree Bardhan Mr. Shubham Arya for R-3

<u>ORDER</u>

IA NO. 821 OF 2017 (Appln. for early hearing)

We have heard learned counsel for parties. For the reasons stated in the application, list the appeal for further hearing on <u>26.10.2017</u> instead of 06.11.2017.

Application is disposed of.

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson